

HIGH COURT OF MADHYA PRADESH : BENCH AT INDORE
M.Cr.C. No.44219 of 2021
Ishwarlal Vs. State of M.P.

Indore, Dated:- 08/10/2021

Shri Arvind Sharma, Counsel for the applicant – Ishwarlal S/o Shyamlal Bohra.

Shri Vismit Panot, Counsel for the respondent/State.

They are heard. Perused the case-diary.

This is the **first** bail application under Section 439 of Criminal Procedure Code, 1973, as he is implicated in connection with Crime No.342/2021 registered at Police Station Bhanpura, District – Mandsaur (MP) for offence punishable under Sections 420, 409, 467, 468 & 120-B of IPC.

The applicant is in custody since 23.08.2021.

The allegation against the applicant is that he being the Secretary of Gram Panchayat, Dhuakhedi, Tehsil – Bhanpura has transferred certain government land to private person, despite the fact that on the date of such transfer, he had no authority to pass such order.

Counsel for the applicant has submitted that the applicant has been falsely implicated in the case. He is in jail since 23.08.2021 and final conclusion of trial is likely to take sufficient long time.

On due consideration of submissions and on perusal of the case-diary, this Court is of the opinion that at this stage, no case for grant of bail is made out. However, the applicant can renew his prayer after the charge-sheet is filed.

Thus, the application stands dismissed, with the liberty as aforesaid.

(SUBODH ABHYANKAR)
JUDGE

Pankaj